

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:4292
ANSWERED ON:06.09.2012
PENDING CASES
Venugopal Shri P.

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether it is true that pendency of cases in various courts of the country has declined by more than six lakh over the period July to December,2011;
- (b) if so, the details thereof;
- (c) whether the Government has asked all the High Courts and their subordinate courts to reduce the pendency of cases; and
- (d) if so, the details thereof?

Answer

MINISTER OF LAW AND JUSTICE (SHRI SALMAN KHURSHID)

(a) to (d): The Central Government had undertaken a pendency reduction drive from July 2011 to December, 2011 with the Chief Justices of the High Courts in the country. They were requested to clear the long pending cases as well as give preference to cases relating to marginalised sections of the society.

As per feedback received from various High Courts, total pendency was reduced by over 6 lakh cases, out of which about 1.36 lakh cases belonged to targeted groups such as senior citizens, disabled, minors and marginalised sections of society.

A similar drive has been undertaken this year as well from July, 2012 to December, 2012. The main focus of pendency reduction drive this year is to make our judicial system `five plus` free. Simultaneously, emphasis is being laid on increasing the number of judges in subordinate judiciary by filling the existing vacancies and creating additional posts so that disposal of cases is expedited and there is reduction in overall pendency.